

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 85018 OF 2016

[Arising out of Order-in-Appeal No: 33/ST/AC/2014 dated 5th September 2014
passed by the Commissioner of Central Excise, Customs & Service Tax
(Appeals), Nagpur]

Welcome Hotel Rama International
R-3, Jalna Road, Chikalthana, Aurangabad-431003

... Appellant

versus

The Commissioner of Central Excise, Customs
& Service Tax (Appeals)
N-5, Town Centre, Aurangabad-431003

...Respondent

APPEARANCE:

None for appellant

Shri S K Hatangadi, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A/ 85319/2022

DATE OF HEARING:	07/04/2022
DATE OF DECISION:	07/04/2022

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*